National Company Law Tribunal Allahabad Bench Allahabad

CP 5 IN 81(ND)/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016.

NAME OF THE COMPANY: M/s Tejkumar Press Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

SI. No. Name Designation Representation Signature

1. Mr. Navin Sinka Sr. At for Responsible Lague ASV (SAT)

17 Shri Ajay Bhanot Sr AAN 2) Rajesh Ivamdor Por 3) Abbishet Shrivastor Adv

Order dated 14.12.2016

CP No.5 IN 81 (ND)/2014 M/s Shri Tej Kumar Press Pvt. Ltd. .

The application under Section 442 of the Act, 2013 requesting the Court to refer the dispute for mediation is filed. Learned Senior Counse appearing for the opposite parties fairly advised the Court that the Court cannot throughway the application for mediation, irrespective of merits of the case. Therefore, the opposite parties have to seek instructions from their clients and report to the Court whether the opposite parties are giving consent.

In the meanwhile, as the Ld. Senior Counsel for the applicants represented that his clients will not alienate the properties and will not take any steps to dilute the capital structure of the company till 23.12.2016. List the matter on 23.12.2016. Learned Counsel for applicants is advised to file a memo of undertaking of his clients.

List on 23.12.2016.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 14.12.2016